

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL**
PRINCIPAL BENCH, WEST BLOCK NO.2,
R.K.PURAM, NEW DELHI-110066
COURT

Appeal No. : ST/547/2011-ST[SM]

[Arising out of the OIA – 397-421-BK-RTK-2010, dated –
11/10/2010, passed by Commissioner of Customs, Central Excise &
Service Tax Appeals]

PARAMOUNT IMPEX PVT. LTD. **....Applicants**

Vs.

C.C.E. ROHTAK **....Respondents**

Appearance:

None

**....For
Applicants**

Vs.

Shri G R Singh, DR

**.... For
Respondents**

CORAM: Justice (Dr.) Satish Chandra

Date of hearing/decision : 18/12/2017

FINAL ORDER No. 58496/2017

Per Justice (Dr.) Satish Chandra:

None is present for the appellant nor there is any adjournment application available on record inspite of notice served. It shows that appellant is not interested to pursue the case.

2. It may be mentioned that as per the maxim VIAILATIBUS ET NON DORMIENTIBUS JURA SUB VENIUNT, law helps those who

are vigilant and not those who go to sleep.

3. In view of above, appeal is dismissed for default with liberty to come again for recalling this order subject to satisfying the reason for the default but within prescribed time.

(Dictated and pronounced in the open Court)

(Justice (Dr.) Satish Chandra)
President

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